

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 320/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 for direction to UPPCL to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.

Petitioner : MPPMCL

Respondent : UPPCL

Date of Hearing : **21.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri G. Umapathy, Senior Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Kunal Kashyap, Advocate, UPPCL
Shri Karan Sirohi, Advocate, UPPCL

Record of Proceedings

At the outset, learned counsel appearing for the Respondent referred to a letter dated 5.12.2023, addressed by the Respondent to the Petitioner, seeking amicable settlement of the matter, and prayed that a further time of two months, may be granted to the parties, to arrive at a mutual settlement. This request was not opposed by the learned Senior counsel for the Petitioner.

2. Based on the consent of the parties, the hearing was adjourned. The parties are requested to explore all possibilities for a mutual settlement of the issues and file a report of the said settlement, if any, through a joint affidavit, on or before **30.4.2024**.
3. Failing settlement, as above, the Petition shall be listed for hearing on **8.5.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

